

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**

LOK SABHA

**UNSTARRED QUESTION NO. 2342.
TO BE ANSWERED ON MONDAY, THE 1ST AUGUST, 2016.**

TRADEMARK APPLICATIONS

2342. SHRI OM BIRLA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) the number of trademark applications abandoned/rejected by the Trademark registry during the last one year;
- (b) whether the Department of Industrial Policy and Promotion has set a cut-off date for evaluating efficiency of the trademarks registry, if so, the details thereof; and
- (c) the steps taken by the Government to reduce the huge backlog of trademark applications in the country keeping in mind the goal of ease of doing business in the country?

ANSWER

वाणिज्य एवं उद्योग राज्यमंत्री (स्वतंत्र प्रभार)(श्रीमती निर्मला सीतारमण)

**THE MINISTER OF STATE (INDEPENDENT CHARGE)
OF THE MINISTRY OF COMMERCE & INDUSTRY
(SHRIMATI NIRMALA SITHARAMAN)**

- (a): 21706 trademark applications have been disposed off as abandoned / rejected during the year 2015-16.
- (b): No.
- (c): A number of steps have been taken by the Government to reduce the backlog of trademark applications, including the following:-
 - (i) The number of trademark examiners has been augmented.
 - (ii) Auto renewal process has been introduced for renewal of Trademarks in such cases where the application for renewal has been filed within due date.
 - (iii) A pre-hearing module devised to scrutinize cases has been introduced to ensure that show-cause hearings are not scheduled except in cases where the office objections cannot be waived on the basis of the reply submitted by the applicant and material available on record.
 - (iv) Online facility for filing of applications has been strengthened so as to reduce the workload at the office and also to save the time of applicants.
 - (v) Sensitization of the trademark examiners has been done, enhancing quality of examination.
